

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

15

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 5/03/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ (JUDICIAL MEMBER)

APPLICATION NUMBER :

PETITION NUMBER :

CP/676/(IB)/2017

NAME OF THE PETITIONER(S) :

BANK OF INDIA & NABARD

NAME OF THE RESPONDENT(S) :

VINKEM LABS LTD

UNDER SECTION :

7 RULE 4

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. L. ABIRAMI

for K.SUMATHI
Respondents.



2. Mrs. Indira

Bank of India
AGM



3. Sathyanarayanan

Counsel for Petitioner

for A. Radha

Bank of India & Nabard
-vs-
Vinkem Labs Ltd

ORDER

Counsel representing the Applicant present. Counsel for the Corporate Debtor present, submitted that the matter is subjudice before the High Court wherein an Order for deferment of the proceedings before the NCLT has been given. Keeping the same in view the matter is adjourned ***sine die***. However, the parties are at liberty to mention the matter when the final order is passed by the High Court.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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